

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 06.5.96.

CP 138/95 (OA 767/92)

Manhaiya Lal ... Petitioner

Versus

Shri P. Ravindra and another ... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Petitioner ... Mr. Shiv Kumar

For the Respondents ... Mr. T.P. Sharma

O R D E R

PEF HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Manhaiya Lal, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that by not implementing the decision in OA 767/92, dated 26.10.94, the respondents have committed contempt of court.

2. We have heard the learned counsel for the petitioner and the learned counsel for the respondents and have carefully gone through the records.

3. The direction was to reconsider the petitioner's case for promotion to the post of Junior Foreman (w.e.f. 1.1.84). In compliance with the direction of the Tribunal the petitioner was promoted as Junior Foreman in the scale Rs.2000-3200 w.e.f. 1.1.84 on proforma basis. The petitioner's pay was accordingly revised. The petitioner has retired from service. We are of the view that the decision of the Tribunal has been complied with. The delay in implementing the decision of the Tribunal is, however, seriously viewed and the action of the respondents in this behalf is deprecated and such a delay should not be repeated in future. Let a copy of this order be sent to respondent No.1 for such action as may be deemed necessary.

4. This Contempt Petition is dismissed. Notices issued are discharged.

(O.P. SHAFMA)

MEMBER (A)

Gopalkr
(GOPAL KRISHNA)

VICE CHAIRMAN